telecastmen who used to broadcast and telecast over the Delhi A.I.R. and the Doordarshan till March, 1977 have been blacklisted; and

(b) if so, what are the names of such persons?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI LAL K. ADVANI): (a) No, Sir.

(b) Does not arise.

1323. [Transferred to the 8th August, 1978]

Recruitment procedure in the Hindustan **Photo** Films

' 1324. SHRI BIR CHANDRA DEB BURMAN: Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 758 given in the Rajya Sabha on the 16th March, 1978 and state:

(a) whether it is a fact that the Hindustan Photo Films authorities have decided to follow normal procedure for the recruitment of new staff despite the Prime Minister's assurance that the ORWO staff would be absorbed in the Hindustan Photo Films;

(b) whether he has received any memoranda dated the 28th April and 18th July, 1978 from the staff of the ORWO Private limited in this regard; and

(c) what are the details thereof and what action Government have taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OFF INDUSTRY (KUMARI ABHA MAITI): (a) to (c) The two letters from the staff of Messrs. Orwo Private Ltd. contained a plea for absorption of the staff affected by the take-over of distribution of its products by the Hindustan Photo Films Mfg. Co. Ltd. (HPF) in terms of the Prime Minister's reply to Unstarred Question no. 758 in the Rajya Sabha on the 16th March, 1978. As already mentioned in the Prime Minister's reply, the HPF have been advised to absorb the affected staff subject to availability of job_s and the concerned persons accepting the terms of service offered to them by HPF. Consent of the Ministry of Labour has since also been obtained, as a special case, to the recruitment of the retrenched staff by HPF in relaxation of the normal conditions of recruitment through the Employment Exchange. Action has also been taken to interview the retrenched staff with a view to finding out their suitability for appointment to various posts in the company. The process for recruitment is still on.

to Questions

Declaration of assets by holders of public offices

tl325. SHRI SURENDRA MOHAN; Will the Minister of HOME AFFAIRS be pleased to state the steps Government propose to take to make it incumbent by law upon all holders of public offices to declare their assets on their appointment as well as on demission of their offices?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): There is no proposal under consideration of Government to make such a law to cover all holders of public offices. However, there is already a Code of Conduct for Ministers, which provides for disclosure to the Prime Minister of all assets, liabilities and business interests of the Ministers as well as their familymembers, on assuming office, and annually thereafter. Declaration of assets etc. by public servants is regulated by the relevant Conduct Rules. Government have also decided, in principle, to provide for similar declaration by Members of Parliament, and the modalities in this regard are being worked out.

fPreviously Unstarred Question 555 transferred from the 24th July, 1978.